

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 190/2015
RT NO.17/2017**

Date: 03.03.2017

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial)
Hon'ble Deepa Krishan, Member(Technical)**

State bank of India ...Petitioner

Versus

M/s Lancer Pharmaceuticals Pvt. Ltd. ...Respondent

Present: Mr. Vijay Sharma, Advocate for petitioner.
None for respondent.

ORDER

R.P.Nagrath J., Member(Judicial) (Oral):

Learned counsel for the petitioner prays that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and the latest dispensation. The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.

— SD —

(R.P.Nagrath)
Member (Judicial)

— SD —

(Deepa Krishan)
Member (Technical)

March 03, 2017

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